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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO.811/2004

New Delhi this the 3rd December, 2004

**HON'BLE SHRI SHANKER RAJU, MEMBER (J)
HON'BLE SHRI S.A. SINGH, MEMBER(A)**

S.K. Goel,
MES/506710,
J.E.(QS&C) O/o E-in-C's Branch AHG
New Delhi. ...Applicant.
(By Advocate: Shri G.D.Bhandari)

Versus

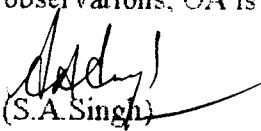
1. Union of India through
The Secretary,
Ministry of Defence,
Government of India.
South Block, New Delhi.
2. The E-in-C,
E-in-C's Branch, AHQ,
Kashmir House, DHQ, PO,
New Delhi.
3. The Chief Engineer,
Central Command,
HQ Engineer's Branch,
Lucknow.
4. The Garrison Engineer (North),
Meerut Cantt.
5. The Chief Engineer (AF),
Allahabad.

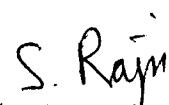
(By Advocate: Shri R.N.Singh) ...Respondents.

ORDER (ORAL)

By Shri Shanker Raju, Member (J):

As the respondents vide order dated 03.9.2004 had cancelled recordable warning issued to the applicant vide letter dated 14.6.2003, we observe that consequences of the above shall be ensued upon the applicant in accordance with law. With the above observations, OA is disposed of. No costs.


(S.A.Singh)
Member (A)


(Shanker Raju)
Member (J)

/kdr/